

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:5045

ANSWERED ON:26.08.2010

NEW TERMINAL AT IGIA

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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the terminal-3 at Indira Gandhi International Airport has recently been operationalised.
- (b) if so, the original estimated cost of the project and the actual cost of the project at the time of completion;
- (c) whether there was any time and cost overruns in the projects;
- (d) if so, the details thereof.
- (e) the user charges that were proposed to be levied by the developer from the passengers as per the initial cost projection of the project;
- (f) whether the developer has the right to pass on the burden of rising cost on the passengers by way of increasing the user charges in the event of cost overrun in the project; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a): Yes, Madam. The Terminal-3 has been operationalized for international operations with effect from 28-07-2010.
- (b), (c) & (d): As per the provisions of Operation, Management & Development Agreement (OMDA) and State Support Agreement (SSA) signed by M/s Delhi International Airport Pvt. Ltd. (DIAL) with the Airports Authority of India (AAI) and Government of India respectively, DIAL had prepared a Master Plan for development of IGI Airport, Delhi (including Terminal T-3) with an estimated cost of Rs.8975 crores. Project was completed as per Schedule on 31-03-2010 at a cost of Rs.12,857 crores. The increase in project cost was on account of change in scope of work with a larger intention of development of `world class` infrastructure and due to revised traffic forecast.
- (e), (f) & (g): DIAL has been allowed to levy the `Base Airport Charges` as envisaged in State Support Agreement (SSA). Computation of the `Base Airport Charges` is based on the criteria provided in Schedule 1 of the SSA. In addition, DIAL has also been permitted to levy and collect Development Fee (DF) from the passengers for a period of 36 months w.e.f.01-03-2010 in accordance with the provisions of Section 22A of AAI Act, 1994 to bridge the funding gap of Rs.1827 crores. Funds collected through the levy of DF can be utilised only for the construction of such aeronautical assets which will be transferred by DIAL to AAI upon completion of the lease period.